

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

(ORIGINAL APPLICATION 55/2021)

IN THE MATTER OF:

Mr. Tousif Bagnikar

...Applicant

VERSUS

M/s. Nix Polymers and Others

...Respondent

INDEX

S. No.	Particulars	Page No.
1.	Reply/submission filed on behalf of the Respondent No. 1	1 to 14
2.	Affidavit	15
3.	Vakalatnama	16
4.	<u>Annexure: R-1</u> Copy of Consent to Established dated 14.08.2015	17-20
5.	<u>Annexure: R-2</u> Copy of waste water test report dated 17.08.2021	21
6.	<u>Annexure: R-3</u> Copy of Ambient Air Monitoring Report dated 17.08.2021	22
7.	<u>Annexure: R-4</u> Copy of Noise Insertion Loss Monitoring Report 17.08.2021.	23
8.	<u>Annexure: R-5</u> Copy of Environmental Statement Report dated 23.08.2021.	24-27
9.	<u>Annexure: R-6</u> Copy of letter dated 05.10.2021 submitted MIDC Office, Sangli and MPCB Office, Sangli by the Respondent No. 1	28-29
10.	<u>Annexure: R-7</u> Copy of closure notice dated 27.09.2021 issued by Respondent No. 6	30-31
11.	<u>Annexure: R-8</u> Copy of closure notice compliance letter submitted to MPCB Office, Sangli by the Respondent No. 1.	32
12.	<u>Annexure: R-9</u> Copy of consent application applied by Respondent No.1	33-43

Adv. Tejas Dandagawal

Tejas
Advocate for Respondent No. 1

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Peth, Pune- 411030. **Contact:** 9860164051

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M/s. Nix Polymers and Others

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REPLY/SUBMISSIONS FILED ON BEHALF OF THE RESPONDENT

NO. 1 i.e. NIX POLYMERS

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No.1 is an industrial small unit belonging to M/s Nix Polymers, which is a proprietary firm having its unit at: Plot No. L-57, Near New Diamond Cold Storage, MIDC Kupwad. Tal-Miraj, Dist-Sangli and are engaged in the business of manufacturing & sale of Fiber Glass Reinforced Plastic Products (without washing activity) and related products. That the Respondent No.1 is operating with due compliances with all rules & regulations. That the Respondent No. 1 is filing this present Reply /Submissions through Sh. Mahesh Sawant, sole proprietor of said Nix Polymers i.e Respondent No. 1.

2. That the Applicant has filed the captioned Original Application under Section 14 and 15 read with Section 20 of the National Green Tribunal Act, 2010 thereby alleging water pollution caused by the Respondent No.1. That prima facie the captioned Original Application is totally misconceived and is based on false narration. Hence, it is submitted that

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the averments and allegations mentioned in present application filed by the Applicant are denied in toto unless it is specifically admitted or reiterated hereunder and no part of the same may be deemed to have been admitted otherwise.

3. At the outset, the Respondent No. 1 denies everything that is contrary to what is stated therein and/or inconsistent therewith as if the same were set out herein in extenso and traversed.
4. The Respondent No. 1 shall now proceed to deal with the Original Application. The present Application is filed with an ulterior motive to harass the present Respondent and is an exercise in futility on behalf of the Applicant to tarnish an image of the Respondent No.1.

PRELIMINARY SUBMISSION:

5. That the as per the complaint letter dated 19.05.2021 and present Application filed by the Applicant it is alleged that the unit of Respondent No. 1 is discharging untreated toxic effluents in the MIDC drain which flows into river Krishna, the entire allegation is false and fabricated. The Respondent No. 1 is not discharging any sort of trade effluents directly into MIDC drain.
6. That it is important to note that, the Respondent No. 1 does not generate trade effluents from the process. The water is used for the cooling process and said water is regularly used for the same process, hence no

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fresh water is required for the cooling process, hence there is no question of water pollution arising from the unit of Respondent No. 1.

7. That it is admitted that Plot No. L-57, MIDC, Kupwad, District Sangli belongs to M/s. Rajdhani Spinning Mill Pvt. Ltd. This plot is subdivided into four different units. Further, sub-letting permission to the Respondent No. 1 is valid up to 15.02.2020, but the Respondent No. 1 has initiated further process for getting sub-letting permission from MIDC. It is important to note that, there is common pipe line for all the four units, all the waste water from the four units collectively discharged into the nallah. Further, the Respondent No. 1 does not generate trade effluents from the process. The Respondent No. 1 does not generate any sort of water pollution.

8. That it is pertaining to note that, in the said premises of Respondent No. 1 the adjacent unit namely M/s. Shri Balaji Anodizing is discharging waste water without any treatment directly into the common pipe line. The Respondent No. 1 and other units in the said premises are severally raised objection on illegal action of M/s. Shri Balaji Anodizing, but even though the M/s. Shri Balaji Anodizing is continued to discharge the untreated trade effluents directly into the common pipe line, and eventually the said common pipe mixed with MIDCnallah. Hence the Applicant had filed the present Application without proper verification of actual facts.

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9. That the Respondent No. 1 had received Consent to Established from Maharashtra Pollution Control Board having consent number: MPCB/RO/KOP/SROS/KP-17285-15/477/12/10880 on dated 14.08.2015 for the period of 5 years. The Respondent No. 1 is producing the Fiber Glass Reinforced Plastic Products (without washing) including Resins. The Fiber Reinforced Plastic Resin is formed by reaction between a Difunctional acid or Anhydride (e.g. Maleic, Fumaric, Isophthalic, Terephthalic) and a difunctional glycol (e.g. Monethylene glycol, diethylene glycols Propylene glycols, Neopentyl glycol) and reaction mixture is blended/dissolved with monomer constitute fiber reinforced plastic resin system. The general purpose marble resin is rigid, medium reactivity, Orth phthalic resin designed for special, moulding work and hand lay up operation. It wets fiberglass easily. The Products from this material offer exceptional surface gloss. The resin is formulated to resist water. Hereto annexed and marked as **Annexure- 'R-1'** is copy of Consent to Established dated 14.08.2015.

10. That the Applicant alleged that the Respondent No. 1 is engaged in the production activity of Polyester Resin instead of Fiber Glass Reinforced Plastic Products, but the Applicant without having due knowledge regarding the industry of Respondent No. 1 made out false and fabricated allegations through the present Application. Further the Respondent No. 1 states that, resin is a raw material for the production of Fiber Glass Reinforced Plastic Products, and Fiber Glass Reinforced

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Plastic Products including production of Resin. The manufacturing process involves mixing of phthalic and mallic unhydrid glycol in reactors at 220 c without use of water for mixing, water is only required for cooling purpose. Hence though this entire process it is clear that the Respondent No. 1 is not generating any sort of waste untreated water.

11. That the Respondent No. 1 states that, due to covid pandemic the unit of Respondent No. 1 was entirely closed and also due to several medical issues of parent the Respondent No. 1 failed to filed application for Renewal of Subletting from MIDC and Consent to Established from Maharashtra Pollution Control Board. There is no malafideintention of Respondent No.1 for non-application of Renewal of Subletting from MIDC and Consent to Established from Maharashtra Pollution Control Board. That the Respondent No. 1 further states that, manufacturing of Fiber Glass Reinforced Plastic Products including manufacturing of resin, and for the compliance purpose the Respondent No. 1 has applied for the application of consent to established for the manufacturing of Fiber Glass Reinforced Plastic Products and Resins separately from the Maharashtra Pollution Control Board. Further, the Respondent No. 1 is also taking proper help from the technical experts for getting proper advice related to the compliance of the joint inspection report dated 23.08.2021, issued by the expert committee, appointed as per the order dated 03.08.2021 by the Hon'ble Tribunal in the present Application.

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12. That the Respondent No. 1 states that, on dated 11.08.2021 the Respondent No. 1 received Hon'ble Tribunal notice along with copy of Application. Immediately on that same day the Respondent No. 1 has appointed technical experts and tested waste water sample through Shreeji Aqua Treatment Pvt. Ltd., laboratory recognised by the Ministry of Environment, Forest and Climate Change, Government of India. According to the test report dated 17.08.2021, it is stated that the water sample meets within prescribed limits. Hereto annexed and marked as **Annexure- 'R-2'** is copy of waste water test report dated 17.08.2021
13. Further, the Respondent No. 1 tested ambient air nearby unit of Respondent No. 1 through Shreeji Aqua Treatment Pvt. Ltd., laboratory recognised by the Ministry of Environment, Forest and Climate Change, Government of India, for that sampling were taken near main gate of Plot No. L-57, MIDC, Kupwad, District Sangli, and as per the Ambient Air Monitoring Report dated 17.08.2021 it is stated that, monitoring report all the parameters are within the limits. Hereto annexed and marked as **Annexure- 'R-3'** is copy of Ambient Air Monitoring Report dated 17.08.2021.
14. Further, the Respondent No. 1 tested noise level for DG Set Insertion Loss Noise Monitoring through Shreeji Aqua Treatment Pvt. Ltd., laboratory recognised by the Ministry of Environment, Forest and Climate Change, Government of India. As per the Noise Insertion Loss

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Monitoring Report dated 17.08.2021 it is stated that, the acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss for meeting the ambient noise standards, whichever is on the higher side. The Respondent No. 1 is working on the reduce the noise level withing prescribed the limit. Hereto annexed and marked as **Annexure- 'R-4'** is copy of Noise Insertion Loss Monitoring Report 17.08.2021.

15. The Respondent No. 1 had carried out Environmental Statement Report from Kalpataru Consultant & Monitoring by Shreeji Auqva (MOEF, NABL Accredited Lab), as per the report dated 23.08.2021 it is stated that, consented water consumption is 0.50 CMD from which we recycle generated waste water. All Water and Air parameters are within MPCB limit as per attached Annexure (Monitoring report by MOEF and NABL accredited lab). Hereto annexed and marked as **Annexure- 'R-5'** is copy of Environmental Statement Report dated 23.08.2021.

16. The Respondent No. 1 states that, due to the present application the MIDC Sangli was not accepting the renewal of sub-letting letter from the Respondent No. 1, but after several follow-ups with MIDC Officer had accepted the renewal of sub-lease application letter from the Respondent No. 1. Also, the Respondent No. 1 had submitted the letter to Respondent No. 6. Hereto annexed and marked as **Annexure- 'R-6'** is copies of letters dated 05.10.2021

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17. The Respondent No. 1 further states that, the Respondent No. 6 issued Closure Direction dated 27.09.2021. Hereto annexed and marked as **Annexure- 'R-7'** is copy of closure direction dated 27.09.2021 and as per the compliance the Respondent No. 1 has stopped the manufacturing process also unit has been closed. The officers of Respondent No. 6 visited the unit of Respondent No. 1 and observed the compliance of closure direction dated 27.09.2021. The Respondent No. 1 has submitted the letter dated 06.10.2021 stating that, from 04.10.2021 the manufacturing process has been stopped and same has been accepted by the Respondent No. 6. Hereto annexed and marked as **Annexure- 'R-8'** is copy of letter dated 06.10.2021 submitted to Respondent No. 6.

18. The Respondent No. 6 has issued closure direction against the Respondent No. 1, but the Respondent No. 1 is not generating any sort of trade effluents from the process and there are only few non-compliances mentioned in the visit report which was prepared by the Respondent No. 6, hence instead of directly issue closure direction, the Respondent No. 1 should have issued proposed direction against the Respondent No. 1, hence just because of there is case filed in NGT the Respondent No. 1 directly issued the closure direction without verification of actual details. This entire action of Respondent No. 6 is against the principal of natural justice.

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19. The Respondent No. 1 applied for the application of consent to established with Maharashtra Pollution Control Board on dated 06.10.2021 having UAN No. MPCB-CONSENT-0000123159, said application is still under process. Hereto annexed and marked as **Annexure- 'R-9'** is copy of consent application dated 06.10.2021 filed by Respondent No. 1. The Respondent No. 1 further state that, renewal of sub-letting application has been made by the Respondent No. 1 with MIDC and Consent to established has been applied with MPCB Sangli, but due to said Original Application the government officers are clearly stated that due to NGT case we unable complete your both the application, because of this frivolous case filed by the Applicant without application of mind the Respondent No. 1 is facing lot of mental and physical stress. Even though it is clear from the committee report that, the Respondent No. 1 is not discharging any trade effluents.

PRELIMINARY OBJECTION:

20. The Respondent No. 1 is not generating any trade effluents from its process, hence there is no question of any sort of water pollution from the unit of Respondent No. 1.

BRIEF FACTS OF THE CASE:

21. That Applicant had filed complaint against the Respondent No. 1, but copy said complaint letter had never provided to the Respondent No. 1 before filing this present Application. Based on the complaint filed by Applicant the Respondent No. 6 on dated 09.07.2021 visited the unit of

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Respondent No. 1. On that day first time it is come to knowledge that the complaint has been filed for water pollution by the Applicant against the Respondent No. 1. At the time of visit report the Respondent No. 6 has observed unit of Respondent No. 1 is not generating any sort of trade effluents from the unit. But it is admitted that the Respondent No. 6 had pointed out few non-compliances in the unit of Respondent No. 1. The Respondent No. 1 orally ensured that within a period of 90 days the Respondent No. 1 carried out proper compliance, and requested technical help regarding the application of Consent to Established for production of the FRP Products and Resins.

22. As per the order dated 03.08.2021 passed by The Hon'ble National Green Tribunal (WZ) Pune, a committee has visited the unit of Respondent No. 1 on dated 23.08.2021. As per the committee report following observation has been placed :

- 1. Industry has provided stack of height 11 meters to wood fired boiler, whereas the height of the stack should be 20 meters.*
- 2. Empty chemical drums, falling under Hazardous waste category are stored in unscientific way within premises.*
- 3. Industry has obtained consent to Establish for manufacturing of FRP products. Permission for Resins is not obtained. Industry is operating illegally.*
- 4. Industry has obtained subletting from MIDC till 2020 only.*

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5. During visit contaminated puddle of wastewater was observed near drain pipe within factory premises. Discharge from these nallas will ultimately meet Krishna River.

6. The industry does not generate trade effluent from the process. However, leakages and spill off contribute to discharge of chemicals into Environment. A common septic tank for four units within the premises of M/s. Rajdhani Spinning Mill Pvt. Ltd. is provided.

As per the observation by the Committee there is no where mentioned that the unit of Respondent No. 1 is discharging untreated industrial toxic effluents in MIDC drain. The Respondent No. 1 has initiated process for getting sub-letting permission from MIDC and Consent to Established from the Maharashtra Pollution Control Board.

PARA-WISE REPLY:

23. With respect to Para No. 1 to 7, the Respondent No. 1 does not wish to offer any comments, as the same is matter of record.

24. With respect to Para No. 8, the contents therein are not admitted by the present Respondent. The Applicant filed a complaint against Respondent No. 1 before Respondent No. 1 based on assumptions, without proper verification the Applicant had filed the present Application. It is pertaining to note that, in the said premises of Respondent No. 1 the adjacent unit namely M/s. Shri Balaji Anodizing is discharging waste water without any treatment directly into the common pipe line.

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25. With respect to Para No. 9, the Respondent No. 1 does not wish to offer any comments, as the same is matter of record.
26. With respect to Para No. 10, the contents therein are not admitted by the present Respondent. That the Respondent No. 1 further states that, manufacturing of Fiber Glass Reinforced Plastic Products including manufacturing of resin, and for the compliance purpose the Respondent No. 1 has initiated process to for the application of consent to operate for the manufacturing of Fiber Glass Reinforced Plastic Products and Resins separately from the Maharashtra Pollution Control Board.
27. With respect to the contents of Para No. 11 and 12, the same are not admitted by the Respondent No. 1 and same are denied. The allegation made by the Applicant pertaining to production of polyester resin illegally and subsequently discharged untreated industrial toxic effluents into MIDC drain is an imaginary submission, devoid of any merit. The said allegation is not supported by any evidence.
28. With respect to the contents of Para No. 13 and 14, the same are not admitted by the Respondent No. 1 and same are denied. The copy of warning notice has not been served by the Respondent No. 6, hence the said warning notice dated 09.07.2021 issued against the principal of natural justice.

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29. With respect to the contents of Grounds A to I, the same are not admitted by the Respondent No. 1 and same are denied.

30. The Respondent No. 1 submitted that; the present respondent is not doing any illegal business. There are some non-compliances which is admitted by the Respondent and the present Respondent has been working on the clear all the non-compliances. The present Respondent has suffered huge losses during the Covid situation and after that due to severe flood in Sangli.

31. Thus, the present Original Application is filed without any proper evidence, based on incorrect information and as per the allegation the unit of Respondent No. 1 is not discharging any sort of untreated trade effluents directly into the MIDC drain, also unit of Respondent is not doing any type of pollution, hence, the Original Application is liable to be rejected. And permission be given to add, alter, or amend the reply and to file additional documents as and when required. Hence, this Reply.

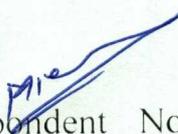
Place: Pune
Date: 01.12.2021


Respondent No. 1

VERIFICATION

Verified in this 1st day of December 2021 that the contents of above-mentioned say/reply are true and correct and nothing material has been concealed therefrom.

Date: 01.12.2021
Place: Pune


Respondent No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

(ORIGINAL APPLICATION 55/2021)

IN THE MATTER OF:

Mr. Tousif Bagnikar

...Applicant

VERSUS

M/s. Nix Polymers and Others

...Respondent

AFFIDAVIT

I, Mr. Mahesh Sawant, proprietor of M/s Nix Polymers, having its unit at: Plot No. L-57, Near New Diamond Cold Storage, MIDC Kupwad, Tal-Miraj, Dist-Sangli Maharashtra-416416, do hereby make an oath to swear as under –

1. That in capacity of as proprietor of Respondent No. 1 in abovementioned matter I am fully conversant with the facts and circumstances on the case, as such I am competent to swear this affidavit.
2. That the accompanying reply has been drafted by the Advocate under my instruction and the contents of the same true and correct to my knowledge and no part of it false.

Tousif

ADVOCATE FOR THE APPLICANT

M/S

DEPONENT



BEFORE ME
Adv. Ulka Babasaheb Ingawale
Adv. ULKA BABASAHEB INGAWALE
NOTARY GOVERNMENT OF INDIA
PUNE



01 DEC 2021

Noted And Registered
At Serial Number

744/2021



**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No. 55/2021

V A K A L A T N A M A

In the matter of

Mr. Tousif Bagnikar

...Applicant

&

M/S. Nix Polymers & Others

...Respondents

I, am Respondent No. 1 i.e M/s. Nix Polymers through its Proprietor Mr. Mahesh Sawant, proprietor of M/s Nix Polymers, having its unit at: Plot No. L-57, Near New Diamond Cold Storage, MIDC Kupwad. Tal-Miraj, Dist-Sangli Maharashtra-416416, do hereby appoint -

Adv. Tejas S. Dandagaval (MAH/2271/2015), Adv. Ritvik S. Joshi (MAH/2456/2019) Office- 1413, Avishkar Heights, Sadashiv Peth, Pune- 411030, Contact-9860164051

To act, appear, plead for me in the above matter and I signed on this 22/08/2021. (This Vakalatnama is only related and limited to the present case)

Signature/s

Accepted

Tejasd. (Tejas Dandagaval)

Ritvik (Ritvik Joshi)

Advocate

M/s. Nix Polymers

Mr. Mahesh Sawant

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, KOLHAPUR

Phone : 0231-2652952 /2660448

Fax : 0231-2652952

Email : rokolhapur@mpcb.gov.in



Udyog Bhawan Near Collector Office,

Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Red/S.S.I/66102286

Date: 14 / 08 /2015

Consent No: MPCB/RO/KOP/SROS/KP-17285-15/477 /15 /10880

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

.....
 CONSENT is hereby granted to

M/s Nix Polymers
 Plot No. L-57, MIDC Kupwad,
 Tal.-Walwa, Dist.-Sangli.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Established is granted for a period up to commissioning of the unit or 5 years which ever is earlier.

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Fiber Glass Reinforced Plastic Products	100	MT/M

(Without washing activity)

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed Nil.
 (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.40M³.

(iii) Trade Effluent : N.A.

(iv) Trade Effluent Disposal: N.A.

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vi) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
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Nil

(viii) **Other Conditions:** Industry shall monitor effluent quality regularly.

4. **The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling / Spraying	...	0.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT :**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment:

Industry shall provide dust collector of sufficient capacity to control the emissions.

Standards for emission of Air Pollutants;

1. SPM	Not to exceed	150 mg/Nm ³
2. SO ₂	Not to exceed	-- Kg/D.

6. **Conditions for D.G. Set :N.A.**

(i) **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
1	Wood	50	Kg/Day

(ii) **The applicant shall erect the chimney(s) of the following specifications:- N.A.**

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	20
2	D.G. Set (64 KVA)	7

(iii) **The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers**

- such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) **Other Conditions:**

- 1) The industry shall not cause any nuisance in surrounding area.
- 2) The industry shall monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below. N.A.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
---------	---------------	----------	-----	----------

The Industry shall not generate any type of hazardous waste

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry shall comply with the Hazardous Waste (M&H) Rules, 2008.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.

- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
11. This consent shall not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
12. The Capital investment of the industry is Rs. 28.00 Lacs.


 (N. H. Shivangi)
 Regional Officer, Kolhapur

To,
 M/s. Nix Polymers
 Plot No. L-57, MIDC Kupwad,
 Tal.-Walwa, Dist.-Sangli.

Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. The Sub Regional Officer, MPC Board, Sangli
4. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	1600/-	003309	04/06/2015	ICICI Bank



||Shreeji||

SHREEJI AQUA TREATMENT PVT. LTD.

We treat WATER under one roof

An ISO 9001:2015
Certified Company
OHSAS 18001 : 2007

Pune: 21 A, Shreeji Complex, Nehru Nagar, Pimpri, Pune: 411 018.
 Vadodara: Plot No.1, Shah Ind. Park -1, Vadodara-Savli Road, Lamdapura. 391 775 Dist. Vadodara
 Lab.: 1 & 4, Shreeji terrace apt. Plot No. 53, Purna Nagar, Chikhli, Pune: 411 019.
 Ph.: 020-27423939 • Fax: 020-27421127 • Customer Care No. +91 9225247365
 Web: www.shreejiagua.com • Email: info@shreejiagua.com

Laboratory Recognised by Ministry of Environment, Forest & Climate Change, Govt. of India.

TEST REPORT					17/08/2021
Sample / Report No.	SL/21-22/08/MWW/32AA				
Name of Customer	M/s. Nix Polymers				
Address of Customer	Plot No. - L-57, MIDC Kupwad, Tal - Walwa, Dist. Sangli.				
Order / Reference	As per TRF dated 12.08.2021				
Sample declaration as provided by customer :					
Nature of Sample	Waste water				
Batch No.	NA				
Sample Drawn by	Client on 11/08/2021	Sample Received On	12/08/2021		
Start of Analysis	12/08/2021	End of Analysis	16/08/2021		
Sample Container	Plastic Can	Sample Quantity	02 lit		
Sampling Procedure	NA				
Limits	As per Consent Copy				
Parameters	Results	Limits	Unit	Method	
Chemical Testing					
pH	7.9	6.5-8.5	-----	APHA, 23 rd Edition 2017/ 4500-H+B	
Total Suspended Solids (TSS)	84.0	<100.0	mg/lit	APHA, 23 rd Edition 2017/ 2540-D	
Chemical Oxygen Demand (COD)	150.0	<250.0	mg/lit	APHA, 23 rd Edition 2017/ 5220-C	
Bio Chemical Oxygen Demand (BOD) @ 27°C for 3 Days	78.0	<100.0	mg/lit	IS 3025 (Part 44):1993	
Note: NA-Not Applicable.					
Remark- Reference to above testing parameters, given STP Outlet water sample meets within prescribed limits.					
-----End of Test Report-----					
Authorized Signatory		Authorized Signatory			
					
Ms. Pooja Tapale (Quality Manager)		 Dr. Archana Waykole (Government Analyst)			

This report cannot be reproduced in parts. The results relate to sample tested.

Page 1 of 1

**SHREEJI AQUA TREATMENT PVT. LTD.**

We treat WATER under one roof

Pune: 21 A, Shreeji Complex, Nehru Nagar, Pimpri, Pune: 411 018.
Vadodara: Plot No.1, Shah Ind. Park -1, Vadodara-Savli Road, Lamdapura. 391 775 Dist. Vadodara
Lab.: 1 & 4, Shreeji terrace apt. Plot No. 53, Purna Nagar, Chikhli, Pune: 411 019.
Ph.: 020-27423939 • **Fax:** 020-27421127 • **Customer Care No.** +91 9225247365
Web: www.shreejiagua.com • **Email:** info@shreejiagua.com

Annexure R3

Laboratory Recognised by Ministry of Environment, Forest & Climate Change, Govt. of India

AMBIENT AIR MONITORING REPORT

F/SL/RR-7.8/01/00

Client Name : M/s. Nix Polymers Plot No. - L-57, MIDC Kupwad, Tal - Walwa, Dist. Sangli.	Report No. : SL/21-22/08/MAA/40a
	Inward Date : 12-08-2021
	Analysis Date : 12-08-2021
	Report Date : 17-08-2021

AMBIENT MONITORING DETAILS

Date of Sampling : 11-12/08/2021	Time: 10:20am	Location : Near Main Gate
Monitoring Representative : Mr. Abhay		Collected By : Client

METROLOGICAL DATA

Wind Velocity (km/hrs) : 2.0	Ambient Temperature °C: 29
Wind Direction : East to West	Humidity % : 64
Dry Bulb Temperature °C: 29	Wet Bulb Temperature °C: 25

RESULTS

Sr. No.	Parameters	Unit	Reference Method	Results	NAAQS Limits (2009)
1	Sulphur Dioxide (SO ₂)	µg/m ³	IS 5182 (Part 2):2001	12.6	≤ 80
2	Oxides of Nitrogen (NO ₂)	µg/m ³	IS 5182 (Part 6):2006	18.6	≤ 80
3	Particulate Matter PM ₁₀	µg/m ³	IS 5182 (Part 23):2006	48.9	≤ 100
4	Particulate Matter PM _{2.5}	µg/m ³	CPCB Guidelines Vol.-1 2013	26.3	≤ 60
5	Carbon Monoxide (CO)	mg/ m ³	IS 5182 (Part 10):2003	0.1	≤ 04(1hr)
6	Lead as (Pb)	µg/m ³	IS 5182 (Part 22):2004	BDL	≤ 1.0
7	Ozone (O ₃)	µg/m ³	IS 5182 (Part 9):1974	<20	≤ 180(1hr)
8	Ammonia (NH ₃)	µg/m ³	APHA-401-1988	<5	≤ 400
9	Benzene (C ₆ H ₆)	µg/m ³	IS 5182 (Part 11):2006	BDL	≤ 05
10	Benzo(a)Pyrene (BaP)	ng/m ³	IS 5182 (Part 12):2004	BDL	≤ 01
11	Arsenic (As)	ng/m ³	APHA-3 rd Edition-302	BDL	≤ 06
12	Nickel (Ni)	ng/m ³	APHA-3 rd Edition 16	BDL	≤ 20

Note: NAAQS = National Ambient Air Quality Standards, **BDL**= Below Detectable Limit.**DETAILS OF INSTRUMENT USED**

Instrument Used :	Respirable Dust Sampler (RDS)
Date of calibration :	12/03/2021
Validity	11/03/2022

REMARK: As above mentioned monitoring report all the parameters are within the limits.

----- END OF THE REPORT-----

Authorized Signatory

Ms. Pooja Tapale
(Quality Manager)

Authorized Signatory

Dr. Archana Waykole
(Government Analyst)



||Shreeji||

SHREEJI AQUA TREATMENT PVT. LTD.

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Pune: 21 A, Shreeji Complex, Nehru Nagar, Pimpri, Pune: 411 018.
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Web: www.shreejiaqua.com • **Email:** info@shreejiaqua.com

An ISO 9001:2015
Certified Company
OHSAS 18001 : 2007

97

Annexure R4

Laboratory Recognised by Ministry of Environment, Forest & Climate Change, Govt. of India.

NOISE INSERTION LOSS MONITORING REPORT

F/SL/RR-7.8/01/00

Client Name : M/s. Nix Polymers Plot No. - L-57, MIDC Kupwad, Tal - Walwa, Dist. Sangli.	Report No. : SL/21-22/08/MNM/40b
	Inward Date : 12-08-2021
	Analysis Date : 12-08-2021
	Report Date : 17-08-2021
	Date of Sampling : 11/08/2021

DG SET INSERTION LOSS NOISE MONITORING

Sr. No.	MONITORING LOCATIONS	NOISE LEVEL READING (from 0.5m distance)		Unit	Loss Insertion	MPCB LIMIT As per Consent in dB(A)
		Open Canopy	Closed Canopy			
1	DG set-1 (64 KVA)-East Side	99.4	74.4	dB(A)	26.2	≥25
	DG set-1 (64 KVA)- West Side	97.9	71.9	dB(A)		
	DG set-1 (64 KVA)-South Side	98.5	71.5	dB(A)		
	DG set-1 (64 KVA)- North Side	99.2	72.7	dB(A)		
	Average	98.8	72.6	dB(A)		

Remark/Observations: The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss for meeting the ambient noise standards, whichever is on the higher side.

DETAILS OF INSTRUMENT USED

Instrument Used	Sound Level Meter
Date of Calibration	16/03/2021
Validity	15/03/2022

-----END OF THE REPORT-----

Authorized Signatory

Ms. Pooja Tapale
(Quality Manager)

Authorized Signatory



Dr. Archana Waykole
(Government Analyst)

Page 1 of 1



Environmental Statement Report

of

M/s. Nix Polymers

by

Kalpataru Consultant & Monitoring

by Shreeji Auqva (MOEF, NABL Accredited Lab)

Report Issue Date :- 23rd August 2021

1. Introduction:

Nix Polymers located at Kupwad MIDC, Sangli, is one of the Largest Manufacturing plants for different types of Unsaturated polyester Resins in Maharashtra. It was started in the year 2015 with a production capacity of 1200 MT per annum. We have total plot area 8000sq. ft in which built up is 4000sq. ft. We are supported by a team of expert professionals serve as the backbone of our organization and hence strive hard to achieved the predefined goals of organization.

2. Product and Services:

We make a wide range of fiber reinforced plastic resins, starting from general purpose resin, through Isophthalic, roof like, photo lamination, wood lamination, boat grade, Putty grade, marble grade, Flame retardant, SMC/DMC grade reins, Pultrusion resins, Filament winding resins to more sophisticated grades like Vinyl ester resins for corrosion resistance application and Gel coats.

3. Specific Location and Connectivity

Name	Nix Polymers
Address	Plot No. - L-57, MIDC Kupwad, Tal – Walwa, Dist. Sangli.
Mail Id	nixpolymers@gmail.com
Contact	Mahesh Sawant +919823257520
Website	https://www.nixpolymers.in/

4. Requirement of Resources

i. Water Requirement and Source

Fresh water requirement of the project for cooling tower during operation phase 0.50 CMD after recycling. The water requirement sourced from MIDC.

ii. Steam Requirement

The proposed unit required following units in order to meet its process steam requirement and process heating requirements:

Details of Boilers

Sr. No	Source	Capacity	Type of Fuel	Shape	Quantity	Air Pollution Control Equipment's
1	Boiler	4 Lakh calories	Wood	Round	1	Stack- 20 m

5. Waste Generation:-

i. Waste Water:- The quantity of total effluent generated from the project is low, and we are recycling it.

6. Baseline Environment

i. Waste Water Monitoring:- Water Sampling was done in one location.
pH, BOD at 27°C for 3 days, TSS, COD

ii. Air Environment :- Air sampling was done in 1 location (Near Main Gate).
Sulphur Dioxide(SO₂), Oxides of Nitrogen(NO₂), Particulate Matter PM₁₀, Particulate Matter PM_{2.5}, Carbon Monoxide (CO), Ozone(O₃), Lead (Pb), Ammonia(NH₃)
Benzene(C₆H₆), Benzo(a)Pyrene(BaP), Arsenic(As), Nickel(Ni)

iii. DG Noise Monitoring :- Maharashtra Pollution Control Board has prescribed minimum 25 dB (A) Noise as DG Insertion loss difference during with and without enclosure of DG.

iv. Source Emission Analysis Report:- Sampling was done in 2 location DG and Boiler
Particulate Matter, Sulphur Dioxide (SO₂)

8. Conclusion

Sr. No.	Analyzed Parameter	MPCB Limit	Actual Results	Remark
A.	Waste Water			
1	pH	5.5 to 8.5	7.9	All results are well within MPCB Limit.
2	BOD at 27oC for 3 days	100 mg/lit.	78	All results are well within MPCB Limit.
3	TSS	100 mg/lit.	84	All results are well within MPCB Limit.
4.	COD	250 mg/lit	150	All results are well within MPCB Limit.
B	D.G Set 64 KVA Stack			
1	Particulate Matter	150 mg	21.2 mg/NM ³	All results are well within MPCB Limit.
2	Sulphur Dioxide (SO ₂)	---	0.016 Kg/day	
C	Boiler Stack			
1	Particulate Matter	150 mg	63.5 mg/NM ³	All results are well within MPCB Limit.
2	Sulphur Dioxide (SO ₂)	---	0.36 Kg/day	

Our consented water consumption is 0.50 CMD from which we recycle generated waste water. All Water and Air parameters are within MPCB limit as per attached Annexure (Monitoring report by MOEF and NABL accredited lab).

Himgouri Rawt



Authorized Signatory

Rajdhani Spinning Mills Pvt. Ltd.

FACTORY : L-57, M. I. D. C. KUPWAD. 416436. Dist. Sangli (M. S.)

REGD OFFI. : 344/2, Somwar Peth, MADHAVNAGAR. 416406 Dist. Sangli (M.S.)

Ph :0233 - 2310124 * E.mail : pravin_madhavnagar@yahoo.co.in

दि. ५/१०/२०२१

प्रति,
मा. प्रादेशिक अधिकारी,
म. औ. वि. म.
सांगली.

विषय : इमारत पोटभाड्याचा प्रस्ताव मंजूर करणेबाबत.

संदर्भ : मां. मि. औ. क्षेत्र भूखंड क्रमांक एल. ५७ (कुपवाड ब्लॉक)

महोदय,

आम्ही वरिल विषयास अनुसरून आपणास कळवितो कि, कुपवाड औ. क्षेत्रातील भूखंड क्रमांक एल. ५७ हा आमचे वरिल कंपनीचे नावे अमून त्यवरती २०२४.६७ चौ.मी. वांधकाम पूर्ण करून वी.मी.मी. प्राप्त केलेली आहे. सदर जागेत आमचे कंपनीचा " सुत निर्मितीचा" व्यवसाय सुरू आहे. सदरच्या जागेमध्ये श्री. महेश मोहन सावंत यांना २५० चौ.मी. क्षेत्र पोटभाड्याने दिलेले अमून त्याची मुदत दिनांक १५.०२.२०२० रोजी संपली आहे. तर्गे पुढे दि. ३१.०८.२०२३ पर्यंत पोटभाडे प्रस्ताव नुतर्णाकरण करून मिळाव हि विनंती. तसेच श्री. वावूलाल चंदूलाल दवे प्रोप्रा. मे. श्री. वालाजी अनाॅडायजिंग यांना ३९० चौ.मी. चे क्षेत्र, अॅल्युमिनियम अनाॅडायजिंग व पावडर कोटींग या प्रयोजनासाठी दिनांक ०२.१२.२०१६ पासून पोटभाड्याने दिली आहे. तर्गे त्याम दि. ३१.०८.२०२३ पर्यंत पोटभाड्याची मंजुरी मिळावी हि विनंती त्याकरिता खालील कागदपत्रे सादर करीत आहे. तसेच नियमाप्रमाणे दंडायह रक्कम भरणेय तयार आहे.

१. पोटभाडेकरू श्री. महेश मोहन सावंत प्रोप्रा. मे. निक्स पॉलीमर्स यांचा विनंती अर्ज.
२. पोटभाडेकरू श्री. वावूलाल चंदूलाल दवे प्रोप्रा. मे. श्री. वालाजी अनाॅडायजिंग यांचा विनंती अर्ज
३. विहित नमुन्यातील संमतीपत्र रु. १००/- चे स्टॅम्पपेपर वरती.
४. ठरावाची प्रत.
५. चालू पाणी वील/वील भरणा पावती
६. चालू लाईट वील.

Received

Clerk to
Regional Officer M.I.D.C., Sangli
Date: - 5 OCT 2021

आपला विश्वासू

Rajdhani Spinning Mills Pvt. Ltd.

ppmehy
Authorised Signatory



POLYESTER RESINS MANUFACTURER

L-57, Kupwad Block, M.I.D.C, SANGLI 416 436, E-mail : nixpolymers@gmail.com, Cell : 9823257520

Ref. No.

Date : ५/१०/२०२१

प्रति,
मा . प्रादेशिक अधिकारी,
म . औ . वि . म .
सांगली .

विषय : इमारत पोटभाड्याचा प्रस्ताव मंजूर करणेबाबत .

संदर्भ : सां . मि . औ . क्षेत्र भूखंड क्रमांक एल . ५७ (कुपवाड ब्लॉक)

महोदय,

वरिल संदर्भीय भूखंडावरील वांधकामापैकी २५० चौ . मी चे वांधकाम पोटभाड्याने घेतले असून त्याची मुदत १५ . ०२ . २०२० रोजी संपली आहे . मला सदर उद्योग पुढे सुरू ठेवण्याचा आहे तरी कृपया १६ . ०२ . २०२० पासून ३१ . ०८ . २०२३ पर्यंत मुदत वाढवून देणेस विनंती आहे, माझा मुलचाच उद्योग म्हणजे "पॉलीएस्टर रेझिन" याच प्रयोजनासाठी भूखंडाचा वापर होणार आहे . तसेच सदर उद्योगामधून कोणत्याही प्रकारचे प्रदुपण होणार नाही व इतरांना त्रास होणार नाही याबाबत काळजी घेतली असून म . प . वि . मंडळ यांचे नियमाप्रमाणे यंत्रणामुर्गी वसवित आहे तरी कृपया पोटभाड्यास मुदत वाढवून द्यावी हि विनंती .

सोवत - प्रदुपण मंडळाची कॅमेण्ट प्रत

- वेब ०१२२ वेब रिपोर्ट

- ५०६५ ३१९१७

आपला विश्वासू

For Nix Polymer

Authorised Signature

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. <u>E-mail:</u> <u>rokolhapur@yahoo.com</u></p>	 <p>“Your Service is Our Duty”</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website:http://mpcb.mah.nic.in</p>
--	--	---

No. MPCB/RO/KOP/CD/ 2108310002

Date:27.09.2021

To,
M/s. Nix Polymers.
Plot No. L-57 MIDC Kupwad
Tal Miraj, Dist. Sangli

Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.

- Ref: 1. NGT order dated 08.05.2013.
2. Complaint of Shri. Tousif Bagnikar, regarding water pollution caused by the industry
3. Visit of Board officials to your unit dated 09.07.2021.
4. Proposal Submitted by SRO Sangli.
5. Approveal received from competent Authorities.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, the Board officials visited your unit to investigate the complaint observe the compliance of your unit on 09.07.2021 and observed following non compliances

1. Your unit is engaged in the manufacturing of unsaturated polyester Resin-10MT/D by using phthalic anhydride and maleic anhydride since August 2015 without obtaining consent from Board.
2. You have installed 02 no of reactors and 02 no of blenders without any Air Pollution Control system.
3. You have stored empty drum/full drum in the premises unscientifically & hap hazardously.

AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution

problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments.

NOW, THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Ravindra Andhale, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted. .

FOR AND ON BEHALF OF THE BOARD

Ravindra Andhale
27/9/2021

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

Copy for information & necessary action:

1. The Superintending Engineer, MSECD Division , Sangli
2. Executive. Engineer, MIDC Sangli, Dist. Sangli.

-They are directed to disconnect electricity supply/water supply of aforesaid unit Immediately till further orders, and report the compliance

Ravindra Andhale
27/9/2021

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

Copy submitted for favour of information to:

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy for information:

Law Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli

- He is directed to serve the direction to the industry, M.S.E.D. Co. Ltd, & MIDC & keep vigil & report the compliance accordingly.



POLYESTER RESINS MANUFACTURER

L-57, Kupwad Block, M.I.D.C, SANGLI 416 436, E-mail : nixpolymers@gmail.com, Cell : 9823257520

Ref. No.

Date : 06/10/2021

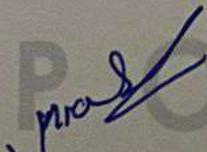
प्रति उपभोक्ताधिकारी
महाराष्ट्र राज्य प्रदूषण महाभंडळ

विषय - उद्योग - उत्पादन बंद करणेबाबत

महोदय सर

आपल्या दि. 20/08/2021 च्या पत्राच्या

अनुषंगाने मी खाली सही करणारा लिहून देतो की
मी दि. 8/9/2021 पासून उत्पादन बंद केलेले आहे.
पुढील आदेश आपल्या स्थराहून प्राप्त होईपर्यंत मी
उत्पादन बंद ठेवतो.


महेश सावंत



Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000123159

Application submitted on:
06-10-2021

Industry Information

Consent To:
Establish (Expansion)

IIN No.:

Submit to:
SRO - Sangli

Type of institution:
Industry

Industry Type:

Category:
Red

Scale:
S.S.I

EC Reqd.
No

EC Obtained
No

EC Ref. No.
-

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
MAHESH MOHAN SAWANT

Address
MIDC KUPWAD, NEAR GODAWARI INDUSTRIES, MIDC
KUPWAD, 416436, Sangli Miraj Kupwad (M Corp.), Sangli

Designation
PROPRIETOR

Taluka
Miraj

Area
KUPWAD MIDC

District
Sangli

Telephone
9823257520

Fax

Email
polymersnix@gmail.com

Pan Number
AKZPS7367M

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

NIX POLYMERS

Location of Unit

PLOT NO.L57,NEAR GODAWARI INDUSTRIES,KUPWAD MIDC.

Survey number/Plot Number

PLOT NO.L-57

Taluka

MIRAJ

District

Sangli

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

MIDC

Planning Authority

MIDC

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

MIDC

Name of the licence issuing authority

MIDC

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

MAHESH MOHAN SAWANT

Telephone number

9823257520

Fax number

0

Officer responsible for day to day business

MAHESH MOHAN SAWANT

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

MH29B0028344

Date of registration

Dec 23, 2019

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

99.01

*** Verified**

CA Certificate

*** Terms**

1

*** Consent Fee**

5000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	6.00	Miraj Pandarpur State Highway
River	8.00	Krishna
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude

0

Longitude

0

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
0	No	No	0	A1

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	0
(b) Will the applicant utilize the system, if provided.	No	0
(c) If not provided, details of proposed arrangement.	0	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
2024.67	250	1774.67

10. Month and year of commissioning of the Unit.

2015-01-01

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
10	5	8	TUESDAY

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No	0	
(b) If yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
0	0	0	No
(c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
0	0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	Kg/Day	UNSATURATED POLYSTER RESIN	5000	5000	0	5000	0

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
0	--NA--	0	0

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
PHTHALIC ANHYDRIDE,MALEIC ANHYDRIDE,DI-ETHELYNE GLYCOL,MONO ETHELYNE GLYCOL,PROPELENE GLYCOL	Kg/Day	5200	No	No	0

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

0

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	0.4	0.2	Septic Tank & Soak Pit	0	On Land for Gardening	0
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	0	--NA--	0
Water gets Polluted,Pollutants are not Biodegradable & Toxic	0	0	--NA--	0	--NA--	0
Industrial Cooling,spraying in mine pits or boiler feed	0.2	0	Primary + Secondary	0	On Land for Gardening	0
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
MIDC WATER SUPPLY	MIDC	200

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
0.2	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
0	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
0	0	0

22.

(i) Are sewage and trade effluents mixed together? No

If yes, state at which stage-Whether before, intermittently or after treatment. 0

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3)	0
Effluent sump/Guard pond details	No 0
If yes, state at which stage-Whether before, intermittently or after treatment.	No 0

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	0	(ii) into creek/estuary (name of Creek/estuary)	0
(iii) into sea	0	(iv) into drain/sewer (owner of sewer)	0
(v) On land for irrigation on owned land/ase land. Specify cropped area.	0	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)	0		

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NO EFFLUENT	
SS (mg/l)	NO EFFLUENT	
BOD (mg/l)	NO EFFLUENT	
COD (mg/l)	NO EFFLUENT	
TDS (mg/l)	NO EFFLUENT	
Specific pollutant if any	Name	Value
1	0	0

Treated Effluent

pH	NO EFFLUENT
SS (mg/l)	NO EFFLUENT
BOD (mg/l)	NO EFFLUENT
COD (mg/l)	NO EFFLUENT
TDS (mg/l)	NO EFFLUENT

Specific pollutant if any	Name	Value
1	0	0

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

0

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Wood	Kg/Day	500	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	0

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	FIRE BOILER	0	WOOD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
50	M.S.	ROUND	30
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.5	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
APC PROVIDED	SPM	APC PROVIDED	0

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

0

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	0
Platform	No	Details	0
Ladder	No	Details	0

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm³	flow (Nm³/hr)
1	WOOD	SPM	150	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

0

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
0	0	0	0

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

0

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

0

33.

Copy of format of manifest/record Keeping practiced by the applicant.

0

34.

Details of self-monitoring (source and environment system)

0

35.

Are you using any imported hazardous waste. If yes, give details.

0

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

0

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

0

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

0

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

0

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

0

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

0

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

0

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
WASTE	20	Kg/Day	RECYCLE	RECYCLE	0

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

0

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

0

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

0

(iv) Has approval of site been obtained from the concerned authority?

0

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

0

(vi) Has information on imports of Chemicals been provided to the concerned authority?

0

(vii) Does the unit possess a policy under the PLI Act?

0

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
1774.67 Square meter	50 Square meter(2.8 %)	20

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

0

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

0

(b) Any other additional information that the applicants desires to give

0

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

0

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : MAHESH MOHAN SAWANT

Name : MAHESH MOHAN SAWANT

Designation : PROPRIETOR

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	FIRE BOILER	SPM	YES	0

Separate EM Provided	No	Other Emission Sources	0
Measures Proposed	0	Foul Smell Coming Out	No
Air Sampling Facility Details	0		

D.G. Set Details

Description	Capacity(KVA)	Remarks
0	0	0

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status:	Success
Transaction Reference no:	WHMP0351656383
Transaction no:	TXN2110001559
Transaction On:	19-10-2021 10:48:51
Payment For:	MPCB-CONSENT-0000123159
Email:	polymersnix@gmail.com
Mobile no:	9823257520
Amount:	5000.00 INR.